

CIS No.159/19, CC No. 12/19  
CBI Vs. Rajan Kumar @ Ashu  
Chauhan & ors.  
U/S 120-B IPC and Sec. 8 & 10 of  
PC Act

29.09.2020

The file is taken up today for hearing in pursuance of the Circular No. E-10559-10644/Power/Gaz./RADC/2020 dated 28.08.2020 issued from the office of Ld. District & Sessions Judge, Rouse Avenue District Courts, New Delhi.

Presence:

(Through CISCO Webex Meetings App)

Sh. Amit Kumar, Ld. Public Prosecutor alongwith DSP Pramod Kumar for the CBI.

Ld. Counsel Sh. Atul Kumar for accused no. 1 Rajan Kumar.

Ld. Counsel Sh. Parth Sharma for accused No. 2 Arun Tiwari.

Ld. Counsel Sh. Tabrej for accused no. 3 Kameshwar, who is also present in person on bail.

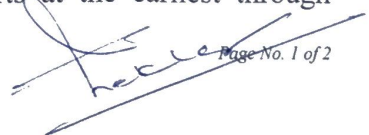
Ld. Counsel Sh. Sri Singh with Ms. Sayali Kadu for accused no. 4 Baney Singh Meena, who is also present in person on bail.

Ld. Defence Counsel for the accused persons have submitted that they are not able to address their arguments today as they are not having the requisite record with them; they request that case may be adjourned for the next date for hearing on the pending application of the IO.

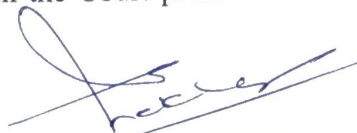
Heard. Request allowed.

At the request of all the parties, put up on 16.10.2020 at 11:00 a.m.

A copy of this order is being sent through Whats App to Sh. Raj Kumar, Reader of this court with a direction to get this order uploaded on the official website of Delhi District Courts at the earliest through

  
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Computer Branch, Rouse Avenue Courts Complex, New Delhi. He is also directed to send a Whats App copy of the order to the respective counsel of the parties at the earliest. A signed hard copy of the order shall be placed on record as soon as work is resumed from the Court premises of Rouse Avenue District Courts, New Delhi.



CHANDRA SHEKHAR  
Special Judge, CBI-19 (PC Act)  
Rouse Avenue Courts, New Delhi  
29.09.2020